

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 6**  
**(IB)-1738(PB)/2019**

**IN THE MATTER OF:**

Amrit Banaspati Company

.... Applicant/petitioner

Vs.

Ansal Hi-Tech Township Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 11.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Rajnish Kr. Singh, Adv.

Ms. Purti Marwaha Gupta, Ms. Henna

George, Advs.

**ORDER**

**IA-2571/2020:-**

For the applicant's counsel stated that for the claim against the corporate debtor been settled, he has requested for withdrawal of the company petition. Accordingly, this application is allowed by dismissing the company petition as withdrawn.

- Sd -

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

- Sd -

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**